

**NOTICE**

**SUB : Notice under Rule 300 of Bombay High Court O.S. Rules regarding date for settlement of the draft Decree**

Advocates and parties in the below mentioned matter are hereby informed that as per Court's Order dated 19th March 2025, the Hon'ble Court has permitted the Third Party Applicant to make an application for settlement of Consent Decree dated 27th April 1988.

**Suit No. 493 of 1988**

Ram Pyari Pratapsingh Laxmidas & Ors. .... Plaintiffs  
Pandya Gandhi & Co. Advocate for the Plaintiffs

Ratansay Karsondas Vissonji & Ors. ... Defendants  
Amarjit Singh Nandrajog. .... Third Party Applicant  
S. S. Gawde ,Advocate for the Applicant

**Accordingly**, it is hereby informed that the draft of the **Consent Decree dated 27th April 1988** has been filed in this Office and the matter is now fixed for settlement of said Draft of Consent Decree on **2nd day of May 2025** at 12.00 noon. in the Office of the Accounts Officer being In charge of Decree Department having his **Office 2nd floor, G.T. Hospital Compound, Mumbai**. If any party fails to attend the meeting for settlement of Draft, the Draft will be settled notwithstanding such absence.

Dated this 28th day of April 2025

Office of the Accounts Office )  
In charge of Decree Department )

sd/-  
(A.J. KESARKAR)  
Accounts Officer  
(In-charge of Decree Department)  
High Court O.S., Mumbai